

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

ITEM No. 1
IA-4346/ND/2021
(IB)-572/ND/2020

IN THE MATTER OF:

Collegedunia Web Pvt. Ltd.	...	Applicant
Vs.		
Comare Policy Insurance Web Aggregators Pvt. Ltd.	...	Respondent

Order under Section 9 of IBC.

Order delivered on 24.09.2021

Coram:

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant/IRP	:	Mr. Gautam Singhal, Mr. Rajat Chaudhary, Mr. Santanu Kumar Samanta, Aadvs.
For the Respondent	:	

ORDER

IA-4346/ND/2021:

This is an application filed by IRP under Section 12A of the Code seeking withdrawal of IB-572/ND/2020. Learned Counsel for Applicant/IRP states that the order was passed initiating CIRP against Corporate Debtor on 06.09.2021. Thereafter the parties amicably settled the matter and executed settlement agreement dated 16.09.2021. Form-FA being the consent of the applicant is also annexed with the application and Settlement Agreement is also annexed. Learned Counsel for the Applicant makes a statement that nothing is due to its CIRP cost or fees of IRP. Considering the submission made and documents on record, we allow the application, thereby allow withdrawal of IB-572/ND/2020.

Application is **allowed** and IB-572/ND/2020 is **withdrawn and disposed of.**

Sd/-
SUMITA PURKAYASTHA
MEMBER (TECHNICAL)

Sd/-
DR. DEEPTI MUKESH
MEMBER (JUDICIAL)

